

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †1744**

TO BE ANSWERED ON THE 02ND JULY, 2019/ ASHADHA 11, 1941 (SAKA)

INFILTRATION FROM BANGLADESH

†1744. SHRI NARANBHAI KACHHADIYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether large scale infiltration from Bangladesh has taken place in the North-Eastern States of the country;

(b) if so, the details thereof;

(c) whether the Government has any information that the infiltrators have obtained Indian Identity Cards;

(d) if so, the measures taken by the Government to stop the same;

(e) whether the Government has any inputs suggesting that due to such infiltration, an unfavourable impact has been made on the Demography of that area and if so, the details in respect of North- Eastern States, State-wise; and

(f) the steps taken to curb this intrusion along with the deportation of the infiltrators?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (f): The Central Government has adopted a multi-pronged approach to ensure effective surveillance and domination of international borders to check infiltration of illegal migrants. Physical infrastructure like border fencing, floodlighting, construction of border roads and establishment of border outposts has been created. Vulnerable border outposts are regularly reviewed and strengthened by

deploying additional manpower, special surveillance equipments and other force multipliers. A technological solution in the form of Comprehensive Integrated Border Management System (CIBMS) has been implemented in some vulnerable border areas.

Border guarding forces conduct regular patrolling, lay nakas and establish observation posts and carry out anti-tunnelling exercises to stop illegal infiltration. However, some illegal migrants are able to enter in a clandestine and surreptitious manner, mainly due to difficult riverine terrain in parts of the long international borders with Bangladesh. There is no accurate central data regarding exact number of such illegal immigrants and any demographic change in North Eastern states.

Ministry of Home Affairs has issued instructions to State Govts./UTs advising them to ensure that no Aadhaar card is issued to illegal migrants. State Governments have been further advised to cancel other state level identification documents fraudulently obtained by illegal migrants vizS. voter card, driving license, ration card etc. and initiate deportation proceedings as per provisions of law. The States/UTs have also been advised to share with the UIDAI the particulars of those illegal migrants who have wrongfully obtained Aadhaar Cards for appropriate legal action.